Statement-II

Circuit Benches of High Courts exist at the following places:-

Places where Circuit Benches have been S.No. Name of High Court established 1 Calcutta High Court Port Blair (Andaman & Nicobar Islands) 1. Tuphal (Manipur) 2. Agartala (Tripura) 3. Shillong (Meghalaya) 4. Kohima (Nagaland) Government nominees on the Board of Report of 'Sondhi Committee on capita] Directors of Peerless goods @3458. SHRIMATI @@3459. SHRIMATI JAYANTHI JAYANTHI NATARAJAN: Will the Minister of NATARAJAN: Will the Minister of INDUSTRY be pleased to state: INDUSTRY be pleased to state: (a) whether it is proposed to nominate (a) whether Government have re two Government Directors by the Reserve ceived the report of the Sondhi Committee on capital goods; if so. what are Bank of India on the Board of Directors of the Peerless General Finance and Investment the main recommendations of the committee: Company Limited to regulate the directions of the company as per the directions of the whether it is a fact that the (b) Supreme Court given in its judgement mated committee has recommended that im to the company ana port of second hand equipment under the Open General Licence should be bannen (b) if so, whether the names of the forthwith: and Directors have been finalised ana intimated to the company; and (c) what decision, if any, has been taken on the recommendations? (c) if the answer to part (b) is in the negative, by when is the selection going to THE MINISTER OF STATE IN THE be finalised? DEPARTMENT OF **INDUSTRIAL** DEVELOPMENT IN THE MINISTRY OF THE MINISTER OF INDUSTRY (SHRI INDUSTRY (SHRI M. ARUNACHALAM): J. VENGAL RAO): (a) to (c) (a) to (c) The report of the High Fowered The Company Law Board has issued a Committee constituted under the notice to Peerless General Finance and Chairmanship of Shri Mantosh Sondhi to Investment Company Limited to show cause why Directors be not appointed

on their Board of Directors under section 408 of the Companies Act, 1956. No final decision has yet been taken.

©Previously Unstarred Question 2972 transferred fro the 20th August, 1987.

review the methodology to be adopted in examination and processing of applications for import of capital goods has been received by the Government only recently. The report is under examination of the Government.

@CPreviously unstarred Question 3070 transferred from the 20th August, 1987.